

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51147 of 2018

(Arising out of Order-in-Appeal No. 505(SM)ST/JPR/2017 dated 11.01.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods and Service Tax, Jaipur)

MG Motors, Alwar

..... Appellant

VERSUS

**Commissioner, Central Excise
And CGST, Jaipur**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Radhe Tallo, Authorised Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: November 02, 2022

FINAL ORDER NO. 51043 /2022

JUSTICE DILIP GUPTA

It is stated by learned authorized representative appearing for the Department that a certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**